

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 38 OF 2018**

**Dated: 30<sup>th</sup> August, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra Veej Grahak Sangatana ..... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Soumik Ghosal  
Mr. Gaurav Singh

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Stuti Kishan for R-1  
  
Mr. Ramni Taneja for R-2  
  
Mr. Hasan Murtaza  
Ms. Anoushka Singh for R-3

**ORDER**

Learned counsel for the Appellant seeks more time to file rejoinder. Finally, a week's time is granted to file rejoinder with advance copy to the other side.

List the matter on **26-9-2018**. Tag to Appeal Nos. 222 & 223 of 2014, and Appeal Nos. 108 & 213 of 2016.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

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